

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/928/2022 IA/1380/2022 IA/1133/2023
IA/1339/2023 C.P. (IB)/293(MB)2021

IN THE MATTER OF

Mr. Mohan Bhatia a Sole Proprietor of Allied Enterprises ... Petitioner

Vs

MSH Sarees Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/928/2022,
IA/1133/2023 & IA/1380/2022: Adv Vedanshi Shah (VC)

For the Respondent:

ORDER

Adv. Vedanshi Shah appearing for the Applicant prays for a short adjournment.

Adjourned to **13.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //